

Sh. H.G. Soorastava B
(Sh. G.S. Walia. Adv)

LIST OF INDEX

LIST OF PAPERS IN O.A. / ~~TA~~ NO. 581190 OF

wp 4 a 2 on

PART	SERIAL NO. OF PAPERS ON RECORD	DATE OF PAPER / FILING	DESCRIPTION OF PAPER
I	1	—	P1
		7-8-90	TO
		27-8-90	TO
	2	28-8-90	TO PW / withdrawal
			Coran: Harish Sh G S Nair, m(J) Sh. m Y. Pradikar m(A)
	—	—	Index is enclosed now
II	1-2	5-10-90	Copy of order dt. 28.8.90 issued to Adv. for applicant.
	3-4	8-8-90	Notice issued to Respondents
	5	6-8-90	Circulation sheet
	6-8	6-8-90	Scrutiny. Sheet B & C

27/12

Done

(Part - B)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BENCH AT NEW BOMBAY

STAMP APPLICATION NO. 498 OF 1990

IN

ORIGINAL APPLICATION NO. 581 OF 1990

H.G.Srivastava) Applicant
 (address for correspondence)
 C/o. G.S.Walia, Advocate, High)
 Court, 89/10, Western Railway)
 Employees' Colony, Matunga Road)
 Bombay-400 019)

V/s.

Union of India and others) Respondents

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Sr. No.	Exhibit	Particulars	Pages
1.		Application	1 - 10
2.		Vakalatnama	25-A
3.		List of documents	11
4.	'A'	Seniority list dated 14.5.1990	12-14
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Central Administrative Tribunal,
 Bench at New Bombay
 Recd. 6/8/90
 Stamp No. 498/90
 Registrar
 28/5

Office Notes, Office
Memorandum, of Coram
Appearance, Tribunal's
orders of direction &
Registrar's Orders

Tribunal's Orders.

Circulated for J.R. Admission
on 7th August 1990

Free Speech

Applicant had
filed application
No. BA 579/88 as
is still pending
which he asked
for relief.

Reg. Registrar

Dated: 7/8/90.

Heard Mr. Walia on behalf
of the applicant. Issue notices
to the Respondents Returnable
on 27/8/90 for admission
and interim relief.

Hamdast allowed.

(T.S. GOBEROI)
M(J)

(M.Y. PRIOLKAR)
M(A)

Notices are issued
to the All Respondents
on dt 8-8-90
(By Hand)

Md
8-8-90

Dated: 27/8/90.

Adjourned at the Request
of Counsel of the applicant
for hearing on admission
on 28/8/90.

(M.Y. Priolkar)
M(A)

(G. Sreedharan Nair)
V/C.

2

Dated: 28.8.90

Heard counsel of the applicant Shri G.S. Walia. Shri Walia submits that in view of the final order pronounced by us today in Tr. Application 508/87 and the order passed by the respondents themselves on 10.8.90 to the effect that the applicants may be utilized as Bill Issues untill further orders, the application may be allowed to be withdrawn.

2. The application is rejected as withdrawn.


(M.Y. Pradkar) (A-Sreedhasan Nair)
M(A) V/C

Order dtd: 28.8.90
issued on applicant
on 5.10.90.

by 10/10/90.